

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BANCH, JAIPUR.

CP 144/94 in : Date of order 24.1.95
OA 400/92

Kamal Singh Gehlot : Petitioner

V/s

S/Shri Ashok Bhatnagar,)
M. Ravindra, S.M. Singhru)
and Abhey Mishra) Respondents

Mr. S.R. Chaurasia : Brief holder for
Mr. D.P. Gurg : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents

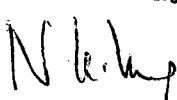
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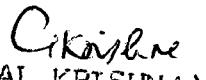
Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. N.K. Verma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner Kamal Singh Gehlot has filed this Contempt Petition against respondents S/Shri Ashok Bhatnagar, M. Ravindra, S.M. Singhru and Abhey Mishra stating therein that the petitioner has not been paid arrears of pay and allowances for the period from 30.7.90 to 30.9.92 and arrears of pension from 1.10.92 upto date and difference of DCRG, pension commutation and leave encashment etc. It is alleged that such long delays in implementing the orders of this Hon'ble Tribunal cannot be ignored and the action of the respondents amounts to contempt of court. It is evident from the reply of the respondents that subsequent to 30.7.90, the petitioner was paid a sum of Rs. 4,177/- till his retirement and after his retirement till pension was fixed he has been paid a sum of Rs. 4,753/- and these amounts have already been received by the applicant. The delay has been caused due to unavoidable circumstances. However, the respondents have tendered their unconditional apology for the delay caused. The order of the Tribunal has been fully implemented. There has been no wilful disobedience of the order and therefore, this Contempt Petition fails. The Contempt Petition is dismissed. Notices issued are discharged.


(N.K. VERMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)